FORM A

PUBLIC ANNOUNCEMENT

[*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*]

FOR THE ATTENTION OF THE STAKEHOLDERS OF WUXI YUSHOU MEDICARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1	NAME OF CORPORATE PERSON	WUXI YUSHOU MEDICARE PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	28/12/2012
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Chandigarh
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U33110PB2012PTC036984
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	F.No-469, Ph-8 B SAS Nagar Ind. Area, Mohali-160071, Punjab, India
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	03.01.2022
7	NAME, ADDRESS, E-MAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sanyam Goel **Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001, India IBBI/IPA-002/IP-N00138/2017-18/10397 Email id : goelsanyam@gmail.com Mobile No. : +91- 9810868515
8	LAST DATE FOR SUBMISSION OF CLAIMS	02.02.2022

Notice is hereby given that the **WUXI YUSHOU MEDICARE PRIVATE LIMITED** has commenced voluntary liquidation on 03.01.2022

The stakeholders of **WUXI YUSHOU MEDICARE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before 02.02.2022 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SANYAM GOEL ★ IP REGD. NO.: IBBI/IPA-002/IP-N00138/2017-18/10397 ★ INSOLVENCY PROFESSIONAL

Sanyam Goel
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date : 06.01.2022
Place :Gurugram

FORM NO. INC-19 NOTICE

[Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014]

1) Notice is hereby given that in pursuance of sub-section (4)(ii) of section 8 of the Companies Act, 2013, an application has been made by **M/s Danish Cultural Forum** to the Regional Director, Northern Region, New Delhi for revocation of the license issued to it under section 8(5) of the companies Act, 2013. After the cancellation of license, the company will be required to add the word "Forum Private Limited" to its name in place of 'Forum'.

2) The principal objects of the company are as follows:

(i) To promote and deepen cultural relations between India and Denmark in the areas of arts, heritage, education and science and promote appreciation of Indian culture in Denmark as well as mutual cooperation between the peoples of India and Denmark.

(ii) To cooperate with Indian partners to foster people to people understanding between Denmark and Indian culture, understanding of Danish art, culture and society abroad and understanding of Indian cultures in Denmark.

(iii) To provide easier access to Indian organizations and individuals to collaborate with Denmark and to foster practical mutual exchange of art, culture, heritage, education and science.

(iv) None of the objects of the company will be carried out on a commercial basis or for the purposes of earning profits. Surpluses, of any, will be utilized only for furthering the philanthropic and charitable objects of the company.

(v) To do all such other lawful things as considered necessary for the furtherance of the above objects.

3) The Company does not intend to change or alter its main objects. A copy of the draft memorandum and Articles of the Association of the Company may be seen at 202-202, Tolstoy House, 15 Tolstoy Marg, New Delhi-11001.

4) Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Regional Director at New Delhi within thirty days from the date of publication of this notice, by a letter addressed to Regional Director, Northern Region, B-2 Wing, 2nd Floor Pt. Deendayal Antyodaya Bhawan, CGO Complex New Delhi - 110003, a copy of which shall be forwarded to in the Applicant at 202-206, Tolstoy House 15, Tolstoy Marg, New Delhi – 110001.

Name(s) of Applicant
For Danish Cultural Forum
Sd/-
Diya Khanna
Director
DIN : 09217768

Place: New Delhi
Dated : 06.01.2022

FORM NO. 5
DEBTS RECOVERY TRIBUNAL

600/1 University Road, Near Hanuman Setu Mandir, Lucknow
(Area of Jurisdiction, Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION
O.A. No. 36 / 2020

Summons to defendant under section 19(4) of the Recovery of the Debts due to Banks and Financial Institutional Act, 1993 read with rules 12 and 13 of the Debts Recovery Tribunal procedure, Rules, 1993

BANK OF MAHARASHTRA
VERSUS
Mr. Ajay Kumar Jain & ors

To the DEFENDANTS:-
1 Mr. Ajay Kumar Jain S/o Mr.Naresh Chand Jai
House No. B-2, Flat No.201.1st Floor, Lotus Pond-2
Vaibhav Khand, Indrapuram, Ghaziabad-201010 U.P
2 Mrs Necita w/o Mr. Ajay Kumar Jain
House No. B-2, Flat No. 201, 1st Floor, Lotus Pond-2
Vaibhav Khand, Indrapuram, Ghaziabad-201010 U.P
3 Elegant Infracon Pvt. Ltd.
a) Site office - Plot no-CP-GH-05C,
TECHZONE IV, Greator Noida (West).
b) Regd. office- 177, 1st Floor, Hargovind Enclave, Delhi-92

In the above noted application, you are required to file reply in Paper Book form in two sets along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of summons and thereafter to appear before the tribunal on **25.03.2022 at 10:30 AM** failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal , Lucknow

BDR BUILDCON LIMITED

CIN- L70100DL2010PLC200749
Regd. Office- 31, Jangpura Road, Bhogal, New Delhi-110 014
Corporate office address- 21, Ring Road, Third Floor, Front Portion, Lajpat Nagar, New Delhi-110024
Tel.: 011-2647 7771
Website: www.bdrbuildcon.com
E-mail: info@bdrbuildcon.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, NOTICE is hereby given that a Meeting of the Board of Directors of the Company is scheduled to be held on ***Monday, 17th day of January, 2022*** at 21, Ring Road, Third Floor, Front Portion, Lajpat Nagar- IV, New Delhi-110024 at 1:00 PM to consider and approve quarterly financial results of the Company for the ***quarter ended on 31st December, 2021.***

The said intimation is also available on the Company's website at www.bdrbuildcon.com and may also be available on the website of the Stock Exchange at https://www.nseindia.com/emerge_itp/.

For **BDR BUILDCON LIMITED**
Sd/-
RAJESH GUPTA
Managing Director

Place: New Delhi
Date: 07.01.2022

CORRIGENDUM

FOR THE ATTENTION OF THE PROSPECTIVE RESOLUTION APPICANTS OF CHEEMA SPINTEX LTD. (CIN U17115CH1994PLC015140) (UNDERGOING CIRP)

With reference to the Form G published on 16th December, 2021 in accordance with Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the following corrigendum is being issued.

The row number 10 of the Form G which states that the last date for submission of EOI is December 31, 2021 has been amended and to be read as January 17, 2022 hereafter.

All other dates in Form G (Invitation for EOI) shall be extended accordingly.

This corrigendum should be read in conjunction with the Form G (Invitation for EOI) issued by the undersigned on 16th December, 2021 in respect of the invitation for Expression of Interest for CHEEMA SPINTEX LTD (CIN U17115CH1994PLC015140).

(Alok Kaushik)
Resolution Professional in the matter of Cheema Spintex Limited.
(IBBI/IPA-002/IP-N00253/2017-2018/10767)

Date: 07.01.2022
Place: Chandigarh

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the **Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.)** has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within **60 days** from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower(s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Amit Kumar Goyal, Mrs. Laxmi Mehra **(Prospect No IL10026486 & 855505)**	**04 Jan 2022 Prospect No. IL10026486 Rs.21,53,470/-** (Rupees Twenty One Lakh Fifty Three Thousand Four Hundred Seventy Only), **Prospect No. 855505 Rs.1,91,025/-** (Rupees One Lakh Ninety One Thousand Twenty Five Only)	All that piece and parcel of the property being: Twinz Sun 4-1601, on 16th floor having Super Area approx 92.44 sq. mtrs, Covered Area 72.77 sq.mtrs. and Carpet Area 56.76 sq.mtrs. Migsun Wynn Group Housing, Plot No Gh-1B1, Sector Eta-2, Greater Noida GB Nagar, 201308, Uttar Pradesh, India
Mr. Anil Kumar, Mrs. Gayatri Devi, Mr. Munshi Lal Sharma **(Prospect No 938592, 854491 & 906679)**	**04 Jan 2022 Prospect No. 938592 Rs.6,04,254/-** (Rupees Six Lakh Four Thousand Two Hundred Fifty Four Only), **Prospect No.854491 Rs.22,91,828/-** (Rupees Twenty Two Lakh Ninety One Thousand Eight Hundred Twenty Eight Only), **Prospect No.906679 Rs.5,17,947/-** (Rupees Five Lakh Seventeen Thousand Nine Hundred Forty Seven Only)	All that piece and parcel of the property being: Plot Area Admeasuring 100 Sq Yds., Kila No . 24 (8-0) Mauja Baselwa, Tehsi & Distt. Faridabad 121002, Haryana, India

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office:** Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi / or **Corporate Office: IIFL Tower,** Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place: Delhi, Date: 07.01.2022 **Sd/- Authorised Officer, For IIFL Home Finance Ltd**

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF WUXI YUSHOU MEDICARE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Person	**WUXI YUSHOU MEDICARE PRIVATE LIMITED**
2.	Date of Incorporation of the Corporate Person	28/12/2012
3.	Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Chandigarh
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U33110PB2012PTC036984
5.	Address of the Registered Office and PrincipalOffice (if any) of the Corporate Person	F.No-469, Ph-8 B SAS Nagar Ind. Area, Mohali- 160071, Punjab, India
6.	Liquidation Commencement Date Of Corporate Person	03.01.2022
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	**Sanyam Goel** **Address:** Unit No. 110, First Floor, JMD PacificSquare, Sector 15, Part II, Gurugram, Haryana-122001, India IBBI/IPA-002/IP-N00138/2017-18/10397 Email id : **goelsanyam@gmail.com** Mobile No. : +91- 9810868515
8.	Last date of Submission of Claims	02.02.2022

Notice is hereby given that the **WUXI YUSHOU MEDICARE PRIVATE LIMITED** has commenced voluntary liquidation on 03.01.2022

The stakeholders of **WUXI YUSHOU MEDICARE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before 02.02.2022 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sanyam Goel
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date : 06.01.2022
Place :Gurugram

"FORM NO INC-26"

[Pursuant to Rule 30 of Companies (incorporation) Rules 2014
BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
IN THE MATTER OF SUB-SECTION 4 OF SECTION 13 OF THECOMPANIES ACT, 2013 AND CLAUSE (a) OF SUB-RULE (5) OF RULE 30 OF COMPANIES INCORPORATION RULES, 2014
AND
IN THE MATTER OF
NEELGAGAN INFRACON PRIVATE LIMITED
(CIN : U45400DL2009PTC194678)
HAVING ITS REGISTERED OFFICE AT B-28, PUSHPANJALI FARMS, BIJWASAN NEW DELHI 110061.
.....PETITIONER

NOTICE

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (Regional Director, Northern Region) under section 13 of the Companies Act, 2013 seeking the confirmation of alteration of the Memorandum of Association of the Company in terms of Special Resolution passed at the Extra Ordinary General Meeting held on **November 30th, 2021** to enable the Company to change its Registered office from **"National Capital Territory of Delhi" to the "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to The Regional Director, Northern Region at the address, B-2 Wing, 2nd Floor, Paryavaran Bhavan, CGO Complex, New Delhi -110003 within fourteen days of the publication of this notice with a copy to the Applicant Company at its registered office address mentioned below:

B-28, PUSHPANJALI FARMS, BIJWASAN, NEW DELHI-110061.

For and on behalf of
NEELGAGAN INFRACON PRIVATE LIMITED
Sd/-
SHON RANDHAWA
Director
DIN: 01667101
Add : E-21, Pushpanjali Farms, Bijwasan, New Delhi-110061

Date : 07.01.2022
Place : New Delhi

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

VLS FINANCE LTD.

Regd. Off. : 2nd Floor, 13, Sant Nagar, East of Kailash, New Delhi-110065
Corp. Off: 90, Okhla Industrial Estate, Phase III, New Delhi-110020
Ph.: 011-46656666, Fax : 011-46656699
CIN: L65910DL1986PLC023129
Email: vls@vlsfinance.com, Website: www.vlsfinance.com

Public Notice for kind attention of the members

Notice is hereby given that pursuant to Section 201 of the Companies Act, 2013, an application is being made by the Company to the Central Government (Ministry of Corporate Affairs) for seeking its approval pursuant to Section 196 read with Schedule V and other applicable provisions of the Companies Act 2013, for appointment of Mr. Vikas Mehrotra (DIN: 06476150) as Managing Director – International Operations for a period of three years effective from the date as approved by Central Government.

The above communication is intended for information and benefit of all members besides complying with applicable directives.

By order of the Board of Directors
For VLS Finance Ltd.
H. Consul
Company Secretary
M. No. – A11183

Place : New Delhi
Dated : 06-01-2022

FULLERTON INDIA HOME FINANCE COMPANY LIMITED

Fullerton Grihashakti *Iraada hai toh Raasta hai*

Corporate Office : Floor 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai-400076.
Regd. Office : Megh Towers, Floor 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai-600 095.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSET(S) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002. NOTICE is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **FULLERTON INDIA HOME FINANCE COMPANY LIMITED ("Secured Creditor"),** will be sold on **"As is where is", "As is what is" and "Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **FULLERTON INDIA HOME FINANCE COMPANY LIMITED** / Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and Last Date of EMD deposit is also mentioned herein below:

1) Date & Time of E-Auction : 07.02.2022 at 11.00 A. M. to 01.00 P. M. (with unlimited extensions of 5 minute each)
2) Last Date & Time for submission of Request Letter of Participate / KYC Documents / Proof of EMD, etc. : 05.02.2022

SR. NO.	Name of the Borrower(s) / Guarantor(s) with LOAN ACCOUNT NO.	Demand Notice Date & Amount
1	**Loan Account No. : 609107210571658** **[1] Om Pal Sharma, S/D/W/o. Ram Swarup Sharma [2] Geeta Sharma, S/D/W/o. Birmanand Sharma. [3] Shushant Sharma, S/D/W/o. Ompal Sharma.** **Add. 1 :** R/o. 3/38 Gali, Ganga Ram Shahadra, Taliwara Shahdara, East Delhi-110 032. • **E-mail :** hiralal.sharma2@gmail.com	**Dated : 29.05.2021 & ₹ 26,78,824.08 (Rs. Twenty Six Lakh Seventy Eight Thousand Eight Hundred Twenty Four & Eight Paise Only)** due as on **27.05.2021**
	Description of the Secured Asset : ALL PICEE AND PARCEL PROPERTY BEARING :- Built up Second Floor, without Roof and Trace Rights Area measuring 66.88 Sq. Mtrs. i.e. 80 Sq. Yards Property bearing No. W-177, Out of Khasra No. 699/413, Gali No. 05, Chander Shekhar Azad Gali, Main Babarpur, Vill. Illaqa Shahdara, Delhi. **Surrounded by Boundaries :- ✶ East :** Gali No. 5; **✶ West :** Property of Other; **✶ North :** Property of Other; **✶ South :** Gali.	
	Reserve Price : ₹ 22,50,000/- (Rs. Twenty Two Lakh Fifty Thousand Only) / **Earnest Money Deposit : ₹ 2,25,000/- (Rs. Two Lakh Twenty Five Thousand Only)** / **Bid Incremental Value : ₹ 22,500/- (Rs. Twenty Two Thousand Five Hundred Only)**	
2	**Loan Account No. : 609107210484713** **[1] Manisha Jain, S/D/W/o. Prithvi Raj Sharma [2] Atul Jain, S/D/W/o. Rajender Kumar Jain [3] Sewa Enterprises, Through Its Proprietor Manisha Jain** **Add. 1 :** H. No. JP 65, 2nd Flr., Maurya Enclave Pitampura, New Delhi-110 034; **Add. 2 :** Gr. Flr., 3006, Arya Pura Subzi Mandi, North Delhi, Nr. Baba Balaknath Mandir, New Delhi-110 007.	**Dated : 01.04.2021 & ₹ 65,77,516.73 (Rs. Sixty Five Lakhs Seventy Seven Thousand Five Hundred Sixteen & Paise Seventy Three Only)** due as on **25.03.2021**
	Description of the Secured Asset : ALL PICEE AND PARCEL PROPERTY BEARING :- All that Piece and Parcel of Entire Third Floor, With Roof Rights **"Said Floor"** Eastern Side Portion, **Area Measuring** 100 Sq. Yds, **"Said Portion"** of Built Up Property No. WZ-1221-A, Plot No. 14 & 15, **Area measuring** 200 Sq. Yds., out of Khasra No. 310 and 634/307, Situated in the area of Village Saleem Pur Mazra, Madi Pur, Delhi State Now Colony known as Rani Bagh, Shakur Basti, Delhi-110 034. **✶ Boundaries : ✶ North :-** Road; **✶ East :-** Road; **✶ South :-** Others Property; **✶ West :-** Others Property.	
	Reserve Price : ₹ 51,00,000/- (Rs. Fifty One Lakh Only) / **Earnest Money Deposit : ₹ 5,10,000/- (Rs. Five Lakh Ten Thousand Only)** / **Bid Incremental Value : ₹ 51,000/- (Rs. Fifty One Thousand Only)**	
3	**Loan Account No. : 609107510511443 & 609107510511449** **[1] Saroj Sharma W/o. Rajveer Sharma [2] Rajveer Sharma, S/o. Lakhapat Ram Sharma [3] All India Transport** **Add. 1 :** H. No. 601/7, Gali No. 7 B, Block-D 1, Ashok Nagar, Shahdara, New Delhi-110 093; **Add. 2 :** D-601 AB, Street No. 7, Ashok Ngr., Shahdara, New Delhi-110 093; **Add. 3 :** D 601/7A/B, Gr. Flr., Gali No. 7 A, Ashok Ngr., Shahdara, New Delhi-110 093.	**Dated : 01.04.2021 & ₹ 53,86,545.56 (Rs. Fifty Three Lakh Eighty Six Thousand Five Hundred Forty Five & Fifty Six Paise Only)** due as on **25.03.2021**
	Description of the Secured Asset : ALL PICEE AND PARCEL PROPERTY BEARING :- Built Up Upper Ground Floor Up to Ceiling Level without Roof and Terrace Rights of Property bearing No. 601, Land Area Measuring 122.90 Sq. Mtrs. I. e. 147 Sq. Yds. out of Khasra No. 595, Situated In the area of Village Saboli in the Abadi of Gali No. 7, A-Block, Ashok Nagar, Illaqa Shahdara, Delhi 110 093; **✶ Boundaries : ✶ East :-** Gali; **✶ West :-** Property of Others; **✶ North :-** Property of Others; **✶ South :-** Property of Others.	
	Reserve Price : ₹ 42,00,000/- (Rs. Fourty Two Lakh Only) / **Earnest Money Deposit : ₹ 4,20,000/- (Rs. Four Lakh Twenty Thousand Only)** / **Bid Incremental Value : ₹ 42,000/- (Rs. Fourty Two Thousand Only)**	
4	**Loan Account No. : 609107210451761** **[1] Varsha Kumar S/o. Govind Singh Thapa [2] Pradeep S/o. Ganesh Kumar** **Add. 1 :** 776/28, Gali No. 15, Rajnagar Part 2 Palam Colony, New Delhi-110 077; **Add. 2 :** Shop No. 2, HS Complex RZP, 276 Rajnagar Part 2, Sector 8 Dwarka, Rajnagar, Delhi-110 077.	**Dated : 01.04.2021 & ₹ 51,40,031.26 (Rs. Fifty One Lakhs Forty Thousand Thirty One & Paise Twenty Six Only)** due as on **24.03.2021**
	Description of the Secured Asset : ALL PICEE AND PARCEL PROPERTY BEARING :- All that piece and parcel of property bearing No. RZ 777/5, Land measuring 100 sq. Yds., out of KH. No. 44/23, situated at Village Palam, in the Abadi of colony known as Raj Nagar-2, Palam, Delhi, Raj Nagar part-2 110 045 **✶ Boundaries : ✶ East :-** Property of others; **✶ West :-** Property of others; **✶ North :-** Road 15 ft. wide; **✶ South :-** Gali 8 Ft.	
	Reserve Price : ₹ 70,00,000/- (Rs. Seventy Lakh Only) / **Earnest Money Deposit : ₹ 7,00,000/- (Rs. Seven Lakh Only)** / **Bid Incremental Value : ₹ 70,000/- (Rs. Seventy Thousand Only)**	

Detailed terms and conditions of the sale are as below and the details are also provided in our / Secured Creditor's website at the following link / website address **(https://disposalhub.com and https://www.grihashakti.com/pdf/E-Auction.pdf).** The intending bidder can also contact :- **Mr. Ashok Manda, on his Mob. No. 9892294841, E-mail ID : ashokkumar.manda@grihashakti.com**

Place : Delhi NCR
Date : 06.01.2022

Sd/-
Authorized Officer, FULLERTON INDIA HOME FINANCE COMPANY LIMITED

"FORM NO INC-26"

[Pursuant to Rule 30 of Companies (incorporation) Rules 2014
BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
IN THE MATTER OF SUB-SECTION 4 OF SECTION 13 OF THECOMPANIES ACT, 2013 AND CLAUSE (a) OF SUB-RULE (5) OF RULE 30 OF COMPANIES INCORPORATION RULES, 2014
AND
IN THE MATTER OF
SHREE RADHEY REALTORS PRIVATE LIMITED
(CIN:U45201DL2004PTC129845)
HAVING ITS REGISTERED OFFICE AT B-28, PUSHPANJALI FARMS, BIJWASAN NEW DELHI 110061.
.....PETITIONER

NOTICE

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (Regional Director, Northern Region) under section 13 of the Companies Act, 2013 seeking the confirmation of alteration of the Memorandum of Association of the Company in terms of Special Resolution passed at the Extra Ordinary General Meeting held on **November 30th, 2021** to enable the Company to change its Registered office from **"National Capital Territory of Delhi" to the "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to The Regional Director, Northern Region at the address, B-2 Wing, 2nd Floor, Paryavaran Bhavan, CGO Complex, New Delhi -110003 within fourteen days of the publication of this notice with a copy to the Applicant Company at its registered office address mentioned below:

B-28, PUSHPANJALI FARMS, BIJWASAN, NEW DELHI-110061.

For and on behalf of
SHREE RADHEY REALTORS PRIVATE LIMITED
Sd/-
SHON RANDHAWA
Director
DIN: 01667101
Add : E-21, Pushpanjali Farms, Bijwasan, New Delhi-110061

Date : 07.01.2022
Place : New Delhi

For All Advertisement Booking
Call : 0120-6651214

HOUSING DEVELOPMENT FINANCE CORPORATION LTD.

HDFC WITH YOU, RIGHT THROUGH

Nothern Regn. Office : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marge, New Delhi – 67
Tel.: 011-41115111, CIN L70100MH1977PLC019916, Website: www.hdfc.com

POSSESSION NOTICE

Whereas the Authorised Officer of **Housing Development Finance Corporation Limited**, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Section 13 (2) of the said Act, calling upon the following borrower(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s) / Mortgagor /Guarantor/ Loan Account Nos	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1.	MR ATUL KUMAR (LAC NO. 624940010 & 623351049)	Rs. 30,79,590/- (As on 31-JULY-2020)	12-AUG-2020	05-JAN-2022 **(PHYSICAL)**	ENTIRE GROUND FLOOR, PLOT NO 108, POCKET 15, SECTOR-24, ROHINI, NEW DELHI AND CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower(s)/legal heirs/legal representatives/guarantors mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s)/legal heirs/legal representatives/guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Physical Possession** of the immovable properties/secured assets described herein abovein exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s)/legal heirs/legal representatives/guarantors mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property/ Secured Asset and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of Housing Development Finance Corporation Ltd.

The Borrower's/legal heirs/legal representatives/guarantors attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said borrower(s)/legal heirs/legal representatives/ guarantors are requested to collect the respective copy from the undersigned on any working day during normal office hours.

For Housing Development Finance Corporation Ltd.
Sd/-
Authorised Officer

Place: Delhi
Date : 06.01.2022

Regd Office: Ramon House, H.T. Parekh Marg, 169, Backbay Reclamation, Churchgate Mumbai-400 020

HDB FINANCIAL SERVICES LIMITED

Regd. Office: "Radhika", 2nd Floor, Law Garden Road, Navrangpura, Ahmedabd-380009
Branch Office: Tajpuriya Palace, Above Kajaria Tiles, Near Kukral Pull, Beside Zarista Showroom, Shakti Nagar, Faizabad Road, Lucknow-226016

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT,2002

YOU THE BELOW MENTIONED BORROWER, CO-BORROWERS AND GUARANTORS HAVE AVAILED LOAN(S)/ FINANCIAL FACILITY(IES) FROM HDB FINANCIAL SERVICES LIMITED BY MORTGAGING YOUR IMMOVABLE PROPERTIES (SECURITIES) AND DEFAULTED IN REPAYMENT OF THE SAME. CONSEQUENT TO YOUR DEFAULTS YOUR LOAN WAS CLASSIFIED AS NON-PERFORMING ASSET. SUBSEQUETLY, THE COMPANY HAS ISSUED DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSET AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (THE ACT). THE CONTENTS OF WHICH ARE BEING PUBLISHED HEREWITH AS PER SECTION 13(2) OF THE ACT READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AND BY WAY OF ALTERNATE SERVICE UPON YOU. DETAILS OF THE BORROWERS, CO-BORROWERS, LOAN ACCOUNT NO., LOAN AMOUNT, DEMAND NOTICE UNDER SECTION 13(2) DATE, AMOUNT CLAIMED IN THE NOTICE, NPA DATE AND SECURITIES ARE GIVEN AS UNDER:

1. **NAME OF THE BORROWER & CO-BORROWERS:** CHANDRA BHAN - 339 PASHUPATI NAGAR NAUBASTA KANPUR-208011 UTTAR PRADESHAnd AlsoH.NO 1022/3 ARAZI NO 1022 PASHUPATI NAGAR NAUBASTA KANPUR-208001- CHUNNI DEVI - 339 PASHUPATI NAGAR NAUBASTA KANPUR-208021 UTTAR PRADESH - URMILA DEVI - 339 PASHUPATI NAGAR NAUBASTA KANPUR-208021 UTTAR PRADESH; LOAN ACCOUNT NO.1583742; LOAN AMOUNT: Rs.2134937 (Rupees Twenty One Lakhs Thirty Four Thousand Nine Hundred Thirty Seven Only); **DEMAND NOTICE DATE:** 29.11.2021 ; **AMOUNT CLAIMED:** Rs.1900302.49 (Rupees Nineteen Lakh Three Hundred & Two - Paise Forty Eight Only) as of 27.11.2021 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. ; **NPA DATE:** 04.07.2021; **DETAILS OF SECURITY:**All That Piece And Pacel Of Property Bearing H.NO.1022/3 AT PART OF ARAZI NO 1022 MIN NAUBASTA KANPUR NAGAR -208021 Property Boundires : North : 40'RD , South : PART ARAZI BELONG TO PRAKASH CHANDRA , East : PART ARAZI BELONG TO SAROJNI NAGAR , West: HOUSE SAKU
2. **NAME OF THE BORROWER & CO-BORROWERS:** SURYA KANT DWIVEDI - 41K/1F JAINTIPUR SULEMSARAI ALLAHABAD-211011 UTTAR PRADESH - And Also - HOUSE NO-41K/1F MOHALLA-SHAKET NAGAR JAINTRIPUR DHUMANGANJ PARGANA & TEHSIL-SADAR,ALLAHABAD 211011 ALLAHABAD-211011 - ANIL DWIVEDI - 41K/1F JAINTIPUR SAKET NAGAR SULEM SARAI ALLAHABAD UTTAR PRADESH-211011 - OM PRAKASH - M/S OM GRIH SAJJA 41K/F SAKET NAGAR DHOOMANGAJ ALLAHABAD UTTAR PRADESH-211011 - KIRAN DWIVEDI - 41K/1F JAINTIPUR SAKET NAGAR SULEM SARAI ALLAHABAD UTTAR PRADESH-211011 - SURYA KANT DWIVEDI - 41 K /1 F JAYANTIPUR SULEM SARAI ALLAHABAD UTTAR PRADESH-211011 - OM GRIH SAJJA - SAKET NAGAR 41 K /1F DHOOMANGANJ JAYANTIPUR ALLAHABAD-211011 UTTAR PRADESH - **LOAN ACCOUNT NO.**2924859 and 12699429; **LOAN AMOUNT:** Rs.4830000/- (Rupees Forty Eight Lakhs Thirty Thousand Only) by loan account number 2924859 and to the tune of Rs.800000/- (Rupees Eight Lakhs Only) by loan account number 12699429; **DEMAND NOTICE DATE:** 04.12.2021 ; **AMOUNT CLAIMED:**Rs.5168637.41 (Rupees Fifty One Lakh Sixty Eight Thousand Six Hundred & Thirty Seven - Paise Forty One Only) as of 03.12.2021 and future contractual interest till actual realization together with incidental expenses, cost and charges etc..; **NPA DATE:** 04.07.2021; **DETAILS OF SECURITY:**All That Piece And Pacel Of Property Bearing 41 K/1 F, MAUZA JAIYANTIPUTI, AT ARAZI NO. 279 (HARWARA), PARGANA & TESHIL - SADAR DISTT ALLAHABAD. AREA 172 SQ. MTR, Property Boundires : North : Plot No 49, South : Plot No 51, East : Plot No 59, West : 20feet Away.
3. **NAME OF THE BORROWER & CO-BORROWERS:** SHREEJEE GRAMODHYOG - KHASRA NO 7 MAGHATAI BICHPURI ROAD AGRA AGRA-282007 UTTAR PRADESH - And Also - LAND AT PART OF KHASRA NO.7 VILLAGE MAGTAI, TEHSIL & DISTRICT AGRA AGRA-282007 - And Also PLOT SITUATED AT PART OF NEW KHASRA NO. 23 & OLD KHASRA NO.7A MAUZA MAGTAI, TEHSIL & DISTRICT AGRA BICHPURI-283105- ABHISHEK TIWARI - 192 AWAS VIKAS COLONY SEC-8 SIKANDRA AGRA AGRA-282007 UTTAR PRADESH - REENA TIWARI - 192 SECTOR 8, AVAS VIKAS COLONY SIKANDRA AGRA AGRA-282007 UTTAR PRADESH - ANIRUDH TIWARI - 192 AVAS VIKAS COLONY SEC 8 SIKANDRA AGRA AGRA-282007 UTTAR PRADESH ; **LOAN ACCOUNT NO.** 8128320 , 13264647; **LOAN AMOUNT:** Rs.5089484/- (Rupees Fifty Lakhs Eighty Nine Thousand Four Hundred Eighty Four Only) by loan account number 8128320 and to the tune of Rs.984000/- (Rupees Nine Lakhs Eighty Four Thousand Only) by loan account number 13264647; **DEMAND NOTICE DATE:** 04.12.2021 ; **AMOUNT CLAIMED:**Rs.6242122.75 (Rupees Sixty Two Lakh Forty Two Thousand One Hundred & Twenty Two - Paise Seventy Five Only) as of 03.12.2021 and future contractual interest till actual realization together with incidental expenses, cost and charges etc; **NPA DATE:** 03.09.2021; **DETAILS OF SECURITY:**All That Piece And Pacel Of Property Bearing land admeasuring300sq. Yards or250.83 sq meter east to west60ft, north to south 45ft,part of khasara no7, vill-Magtai,tehsil and distrc agra, Property Boundires : North : Land of other, South : House of Ashok & Jagdish , East : Rasta 9 Metrs Wide And Exit, West : House of Indira Singh

YOU THE BORROWER/ CO-BORROWERS AND GAURANTORS ARE THEREFORE

वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लि.

इकाई 203 एवं 204, द्वितीय तल, 'ए' विंग, नवभारत एस्टेट, जकारिया बंदर रोड, सेवरी (पश्चिम), मुम्बई 400015. महाराष्ट्र, सीआईएन : U65922MH2005PLC272501.

कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि, अधोहस्ताक्षरी प्रतिभूति हित अधिनियम, 2002 का वित्तीय आस्तियों तथा प्रवर्तन के प्रतिभूतिकरण एवं पुनर्निर्माण के तहत तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड का अधिकृत प्राधिकारी होने के नाते कर्जदार श्री नीरज सेठी (आवेदक), और श्री/श्रीमती पंकज सेठी (सह आवेदक), श्री/श्रीमती संगीता सेठी (सह आवेदक), श्री/श्रीमती अनीता सेठी (सह आवेदक) से कथित सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर माँग सूचना में उल्लिखित राशि रु. 4348910/- (रुपये तैंतालीस लाख अड़तालीस हजार नौ सौ दस मात्र) का पुनर्भुगतान करने के लिए कहते हुए 11 जून, 2021 को एक माँग सूचना निर्गत की थी।

ऋणकर्ता द्वारा राशि के पुनर्भुगतान में असफल रहने के कारण विशेष रूप से ऋणकर्ता, जमानती तथा जनसामान्य को एतद्वारा सूचना दी जाती है कि अधोहस्ताक्षरी ने कथित नियमों के नियम 9 के साथ पठित कथित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपयोग में नीचे वर्णित सम्पत्तियों पर 4 जनवरी, 2022 को भौतिक कब्जा कर लिया है।

व्यक्तिगत रूप से ऋणकर्ता तथा जमानती और जनसामान्य को एतद्वारा सम्पत्ति के सम्बन्ध में कोई लेन-देन न करने की चेतावनी दी जाती है। सम्पत्तियों के साथ किसी प्रकार का लेन-देन रु. 4348910/- (रुपये तैंतालीस लाख अड़तालीस हजार नौ सौ दस मात्र) तथा उस पर ब्याज और लागतों आदि के लिए वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड (दिल्ली शाखा) के अभियोग का विषय होगा।

अचल सम्पत्ति का विवरण

श्री नीरज सेठी (आवेदक), और श्री/श्रीमती पंकज सेठी (सह आवेदक), श्री/श्रीमती संगीता सेठी (सह आवेदक), श्री/श्रीमती अनीता सेठी (सह आवेदक) की सम्पत्ति का सम्पूर्ण भाग, प्लॉट नं. 117/1, बेसमेंट तथा भूतल, गौतम नगर, सुदर्शन हाउस, नई दिल्ली, नई दिल्ली, दिल्ली-110049 पर स्थित, माप लगभग 225 वर्ग गज, सीमाएँ निम्नलिखित हैं :

उत्तर : प्लॉट नं. ई-12 — दक्षिण : श्रीमती रेखा मंडलोई का प्लॉट
पूर्व : कॉलोनी की सड़क — पश्चिम : प्लॉट नं. ई-29 तथा 30

तिथि : 07.01.2022 — अधिकृत प्राधिकारी
स्थान : दिल्ली — वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड

कार्यालय मार्किट कमेटी, गोहाना (सोनीपत)

कमांक- 1818 — दिनांक- 30.12.2021

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि नई अनाज मण्डी गोहाना में स्थित बूथ न. 288 साईज 12x27.5 खुली बोली पर किशोरी लाल कृष्ण कुमार निवासी, गोहाना जिला सोनीपत को अलॉटमैंट आर्डर न. 1109 दिनांक 10.09.1998 को 295000/- रु. में अलाट किया गया था। अब किशोरीलाल पुत्र श्री रामकिशन निवासी मकान न. 490 वार्ड न. 7 रेलवे कालोनी गोहाना जिला सोनीपत हरियाण व कृष्णलाल पुत्र श्री हंसराज निवासी मकान न. 223 वार्ड न. 8 सत नगर, नजदीक पशु हस्पताल गोहाना जिला सोनीपत हरियाणा ने कार्यालय मार्किट कमेटी गोहाना में एक प्रार्थना पत्र दिया है जिसमें कहा गया है कि बूथ न. 288 नई अनाज मण्डी गोहाना की कन्वैंश डीड, मलकीयत उनके नाम की जाए है। इस बारे उपरोक्त व्यक्तियों ने एक तहसीलदार के शपथ पत्र के माध्यम से अपना नाम किशोरीलाल कृष्ण कुमार से किशोरीलाल पुत्र श्री रामकिशन निवासी मकान न. 490 वार्ड न. 7 रेलवे कालोनी गोहाना जिला सोनीपत हरियाणा व कृष्णलाल पुत्र श्री हंसराज निवासी मकान न. 223 वार्ड न. 8 सत नगर, नजदीक पशु हस्पताल गोहाना जिला सोनीपत हरियाणा करने का अनुरोध किया है।

अत: इस पब्लिक नोटिस के माध्यम से सभी सर्वसाधारण को सूचित किया जाता है कि बूथ न. 288 साईज 12x27.5 नई अनाज मण्डी, गोहाना को किशोरीलाल कृष्ण कुमार से किशोरीलाल पुत्र श्री राम किशन व कृष्ण लाल पुत्र श्री हंसराज के नाम कार्यालय रिकार्ड में दर्ज करवाने बारे किसी अन्य को कोई एतराज हो तो प्रकाशन के 30 दिन के अन्दर-2 लिखित रूप में अपनी आपत्ति इस कार्यालय को सूचित करें अन्यथा बूथ न. 288 नई अनाज मण्डी, गोहाना की मलकीयत नाम बदलने बारे आगामी आवश्यक कार्यवाही अमल में लाई जाएगी। इसके पश्चात प्राप्त आपत्ति पर कोइ विचार नही किया जाएगा।

सचिव एवं कार्यकरी अधिकारी,
मार्किट कमेटी, गोहाना।

भारत सरकार
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
वन्यजीव प्रभाग

विषय: पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में अनुबंध के आधार पर दो परामर्शदाताओं की नियुक्ति के लिए विज्ञापन।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के वन्यजीव प्रभाग में दो परामर्शदाताओं (परामर्शदाता-बी और परामर्शदाता-सी) के लिए परामर्शदाता-सी हेतु 1.00 लाख और परामर्शदाता-बी हेतु 80,000/- रुपये के वेतन पर आवेदन आमंत्रित किए जाते हैं।

रिक्ति परिपत्र का पूरा विवरण पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की वेबसाइट www.moef.nic.in पर परिपत्र लिंक के तहत उपलब्ध है।

आवेदन प्राप्ति की अंतिम तिथि इस विज्ञापन के समाचार पत्र में प्रकाशन की तिथि से 21 दिन है।

डीएवीपी 13101/11/0015/2122

उ0प्र0 राज्य औद्योगिक विकास प्राधिकरण

कार्यालय मुख्य महाप्रबन्धक (अभियंत्रण), ए-1/4, लखनपुर, कानपुर

ई-निविदा सूचना

एतद्द्वारा सूचित किया जाता है, कि जनपद-मथुरा के औद्योगिक क्षेत्र कोसी-कोटवन विस्तार-1 के अन्तर्गत विकास/अनुरक्षण/उच्चीकरण कार्यों हेतु सरकारी विभागों/सार्वजनिक उपक्रमों/निगमों/ प्राधिकरणों/ परिषदों/नगर निकायों में अई 'ए' श्रेणी में पंजीकृत फर्मों/ठेकेदारों से ई-निविदायें आमंत्रित की जाती है। जो दिनांक 07.01.2022 को पूर्वान्ह 11.00 बजे से दिनांक 27.01.2022 को अपरान्ह 5.00 बजे तक अपलोड की जा सकती हैं। जिन्हें दिनांक 28.01.2022 को पूर्वान्ह 11.00 बजे खोला जायेगा। निविदादाताओं द्वारा केवल शपथ पत्रों की मूल प्रतियों दिनांक 31.01.2022 को शाम 5.00 बजे तक कार्यालय में जमा की जा सकेंगी। ई-निविदा के माध्यम से आमंत्रित की जाने वाली निविदाओं का विवरण निम्नवत् है:-

क्रमांक	कार्य का नाम	कार्य की लागत रू0 (लाख में)
1	Upgradation of Road No.24(P), 33 and Maintenance of Road No. 23(P) & Repair of Drain at IA Kosi Kotwan Extn.I Distt. Mathura	453.00

नोटः- निविदादाता अपनी निविदाओं में समस्त कर एवं जी0ए0स0टी0 सहित दरें अंकित करें। अलग से कोई कर देय नहीं होगा।

निविदा सम्बन्धी विस्तृत जानकारी प्राधिकरण की website: www.upsidc.com पर स्थित ई-लिंक एवं यूपीएलसी की website: http://etender.up.nic.in पर देखी जा सकती है।

वरिष्ठ प्रबन्धक (मु0)
उ0प्र0रा0औ0वि0प्रा0, कानपुर

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 (कथित नियम) के नियम 3(1) के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं प्रवर्तन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (कथित अधिनियम) की धारा 13(2) के तहत। कथित नियमों के नियम 3 के साथ पठित कथित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में आईआईएफएल होम फाइनेंस लिमिटेड (आईआईएफएल एचएफएल) (पूर्व की इंडिया इन्फोलाइन हाउसिंग फाइनेंस लिमिटेड) के अधिकृत प्राधिकारी ने कथित अधिनियम की धारा 13(2) के तहत सर्जदार(रों) से उन्हें निर्गत संबंधित मांग सूचना(ओं) में उल्लिखित राशि का पुनर्भुगतान करने को कहते हुए मांग सूचनाएं निर्गत की हैं। उपर्युक्त के संदर्भ में एतद्वारा कर्जदार(रों) को एक बार पुनः भुगतान की तिथि तक मांग सूचना की तिथि(यों) से भावी ब्याज सहित यहां नीचे उल्लिखित राशियों का इस सूचना के प्रकाशन के 60 दिनों के भीतर पुनर्भुगतान करने के लिए कहा जाता है। कर्जदार(रों), मांग सूचना की तिथि तक बकाया राशि और ऋण राशि के पुनर्भुगतान की ओर प्रस्तावित प्रतिभूति का विवरण निम्नलिखित है :-

कर्जदार(रों)/ जमानती(यों) के नाम	मांग सूचना की तिथि एवं राशि	प्रतिभूति आस्ति का विवरण (अचल सम्पत्ति)
श्री अमित कुमार गोयल, श्रीमती लक्ष्मी मेहरा (प्रॉस्पेक्ट नंबर IL10026486 तथा 855505)	4-जनवरी, 2022 प्रॉस्पेक्ट नंबर IL10026486 रु. 21,53,470/- (रुपये इक्कीस लाख तिरेपन हजार चार सौ सत्तर मात्र) प्रॉस्पेक्ट नंबर 855505 रु. 1,91,025/- (रुपये एक लाख इक्यानबे हजार पच्चीस मात्र)	अग्रलिखित सम्पत्ति का सम्पूर्ण भाग : ट्विन्ज सन 4-1601, 16वीं मंजिल पर सुपर एरिया लगभग 92.44 वर्ग मीटर, कवर्ड एरिया 72.77 वर्ग मीटर और कारपेट एरिया 56.76 वर्ग मीटर, मिगसन व्यान ग्रुप हाउसिंग, प्लॉट नंबर जीएच -1 बी 1, सेक्टर एटा-2, ग्रेटर नोएडा, जीबी नगर, 201308, उत्तर प्रदेश, भारत।
श्री अनिल कुमार, श्रीमती गायत्री देवी, श्री मुंशी लाल शर्मा (प्रॉस्पेक्ट नंबर 938592, 854491 तथा 906679)	4-जनवरी, 2022 प्रॉस्पेक्ट नंबर 938592 रु. 6,04,254/- (रुपये छः लाख चार हजार दो सौ चौवन मात्र) प्रॉस्पेक्ट नंबर 854491 रु. 22,91,828/- (रुपये बाईस लाख इक्यानबे हजार आठ सौ अट्ठाईस मात्र), प्रॉस्पेक्ट नंबर 906679 रु. 5,17,947/- (रुपये पांच लाख सत्रह हजार नौ सौ सैंतालीस मात्र)	अग्रलिखित सम्पत्ति का सम्पूर्ण भाग : प्लॉट क्षेत्रफल माप 100 वर्ग गज, किला नं. 24(8-0), मौजा बसेलवा, तहसील एवं जिला फरीदाबाद, 121002, हरियाणा भारत

यदि कर्जदार उपर्युक्त के अनुसार आईआईएफएल एचएफएल का भुगतान करने में असफल रहते हैं तो आईआईएफएल एचएफएल कथित अधिनियम की धारा 13(4) तथा प्रयोज्य नियमों के तहत कर्जदारों के पूर्ण जोखिम, लागतों तथा परिणामों पर उपर्युक्त प्रतिभूत आस्तियों के विरुद्ध कार्यवाही कर सकता है। अधिक विवरण के लिए अधिकृत प्राधिकारी से सम्पर्क करें : शाखा कार्यालय : प्लॉट सं. 30/30ई, अपर ग्राउण्ड फ्लोर, मेन शिवाजी मार्ग, नजफगढ़ रोड, जगुआर शोरूम के पास, मोती नगर, नई दिल्ली/अथवा कॉर्पोरेट कार्यालय : आईआईएफएल टॉवर, प्लॉट नं. 98, फेज-IV, उद्योग विहार, गुरुग्राम, हरियाणा।

स्थान : दिल्ली तिथि : 07.01.2022 — ह./- अधिकृत प्राधिकारी, कृते आईआईएफएल होम फाइनेंस लिमिटेड

SBI

प्लेटफॉर्म इंजीनियरिंग-I विभाग
भारतीय स्टेट बैंक, ग्लोबल आईटी सेन्टर, सेक्टर-11, सीबीडी बेलापुर, नवी मुंबई - 400614

शुद्धिपत्र-1

स्टेट बैंक समूह के लिए कॉम्प्रेहेन्सिव एंडपॉइंट सेक्युरिटी सॉल्यूशन की अधिप्राप्ति हेतु कृपया आरएफपी सं. SBI/GITC/Platform Engineering-I/2021/2022/809 दिनांकित: 06.12.2021 देखें. शुद्धि-पत्र-1 दिनांकित 06.01.2022 को https://www.sbi.co.in पर प्रोक्यूरमेंट न्यूज के अंतर्गत एवं ई-प्रोक्योरमेंट एजेन्सी पोर्टल https://etender.sbi/SBI/ पर देखा जा सकता है.

हस्ताक्षर/-
उप महाप्रबंधक
प्लेटफॉर्म इंजीनियरिंग-I विभाग

स्थान: नवी मुंबई
तिथि: 07.01.2022

"प्रपत्र सं. आइएनसी-26"

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]
केन्द्रीय सरकार/प्रादेशिक निदेशक के समक्ष उत्तरी क्षेत्र, नई दिल्ली
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (क) के मामले में
और
श्री राधे रियल्टर्स प्राईवेट लिमिटेड
(CIN:U45201DL2004PTC129845)
जिसका रजिस्ट्रीकृत कार्यालय : बी-28, पुष्पांजलि फार्मस, बिजवासन नई दिल्ली-110061 इन में स्थित है
...याचिकाकर्ता

सूचना

आम जनता को यह सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार (प्रादेशिक निदेशक उत्तरी क्षेत्र,) के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "हरियाणा राज्य" में स्थानांतरित करने के लिए तारीख 30 नवम्बर, 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ मे कंपनी के मेमोरेंडम ऑफ एसोसिशन मे संशोधन की पुष्टि की मांग की गई हैं।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररुप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति प्रादेशिक निदेशक उत्तरी क्षेत्र, को इस सूचना के प्रकाशन की तारीख से 14 दिनो के भीतर बी-2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पते पर पंजीकृत डाक द्वारा भेज सकता है या सुपर्द कर सकते है और इसकी प्रति आवेदक कंपनी को उनके उपरोक्त रजिस्ट्रीकृत कार्यालय के पते पर भी भेजेगा।

बी-28, पुष्पांजलि फार्मस, बिजवासन नई दिल्ली-110061
कृते की ओर से
श्री राधे रियल्टर्स प्राईवेट लिमिटेड
हस्ता./-
शॉन रंधावा
निदेशक
डीआईएन : 01667101
पता : ई-21, पुष्पांजलि फार्मस, बिजवासन, नई दिल्ली-110061

तिथि : 07.01.2022
स्थान : नई दिल्ली

"प्रपत्र सं. आइएनसी-26"

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]
केन्द्रीय सरकार/प्रादेशिक निदेशक के समक्ष उत्तरी क्षेत्र, नई दिल्ली
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (क) के मामले में
और
नीलगगन इंफ्राकॉन प्राईवेट लिमिटेड
(CIN : U45400DL2009PTC194678)
जिसका रजिस्ट्रीकृत कार्यालय : बी-28, पुष्पांजलि फार्मस, बिजवासन नई दिल्ली-110061 इन में स्थित है
...याचिकाकर्ता

सूचना

आम जनता को यह सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार (प्रादेशिक निदेशक उत्तरी क्षेत्र,) के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "हरियाणा राज्य" में स्थानांतरित करने के लिए तारीख 30 नवम्बर, 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ मे कंपनी के मेमोरेंडम ऑफ एसोसिशन मे संशोधन की पुष्टि की मांग की गई हैं।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररुप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति प्रादेशिक निदेशक उत्तरी क्षेत्र, को इस सूचना के प्रकाशन की तारीख से 14 दिनो के भीतर बी-2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पते पर पंजीकृत डाक द्वारा भेज सकता है या सुपर्द कर सकते है और इसकी प्रति आवेदक कंपनी को उनके उपरोक्त रजिस्ट्रीकृत कार्यालय के पते पर भी भेजेगा।

बी-28, पुष्पांजलि फार्मस, बिजवासन नई दिल्ली-110061
कृते की ओर से
नीलगगन इंफ्राकॉन प्राईवेट लिमिटेड
हस्ता./-
शॉन रंधावा
निदेशक
डीआईएन : 01667101
पता : ई-21, पुष्पांजलि फार्मस, बिजवासन, नई दिल्ली-110061

तिथि : 07.01.2022
स्थान : नई दिल्ली

प्रपत्र-क
सार्वजनिक घोषणा
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमावली, 2017 का विनियम 14]
वुक्सी युशोऊ मेडिकेयर प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	वुक्सी युशोऊ मेडिकेयर प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	28.12.2012
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, चण्डीगढ़
4.	कॉर्पोरेट व्यक्ति की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U33110PB2012PTC036984
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	एफ. नं.-469, पीएच-8, एसएएस नगर इंडस्ट्रियल एरिया, मोहाली-160071, पंजाब, भारत
6.	कॉर्पोरेट व्यक्ति के सम्बन्ध में परिसमापन आरंभन की तिथि	03.01.2022
7.	परिसमापक का नाम, पता, ई-मेल पता, दूरभाष नम्बर तथा पंजीकरण संख्या	संयम गोयल पता : यूनिट नं. 110, प्रथम तल, जेएमडी पैसिफिक स्क्वेयर, सेक्टर 15, पार्ट-II, गुरुग्राम, हरियाणा-122001, भारत IBBI/IPA-002/IP-N00138/2017-18/10397 ई-मेल आईडी : goelsanyam@gmail.com मोबाइल नं. : +91- 9810868515
8.	दावे जमा करने की अन्तिम तिथि	02.02.2022

एतद्वारा सूचना दी जाती है कि वुक्सी युशोऊ मेडिकेयर प्राइवेट लिमिटेड ने 03.01.2022 को स्वैच्छिक परिसमापन प्रारम्भ कर दिया है।

वुक्सी युशोऊ मेडिकेयर प्राइवेट लिमिटेड के हितधारकों से एतद्वारा अपने दावों का प्रमाण 02.02.2022 को अथवा इससे पूर्व परिसमापक के समक्ष ऊपर प्रविष्टि 7 के समक्ष वर्णित पते पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों से जमा कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दण्डनीय होगी।

ह./-
संयम गोयल
पंजीकरण सं. : IBBI/IPA-002/IP-N00138/2017-18/10397
तिथि : 06.01.2022
स्थान : गुरुग्राम

फेडरल बैंक
आपका सम्पूर्ण बैंकिंग भागीदार

एलसीआरडी डिविजन/नई दिल्ली फेडरल टॉवर्स, ऊपरी भूतल, 2/2 वेस्ट पटेल नगर, नई दिल्ली-110008
फोन नं. 011-40733980, 40733978 ई-मेल: ndllcrd@federalbank.co.in

सरफेसी अधिनियम, 2002 की धारा 13(2) (यहां के बाद अधिनियम के रूप में संदर्भित) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के अंतर्गत सूचना.

अंतर्गत सूचना

1) श्री अनूप, पुत्र श्री उदय सिंह, निवासी: एल- 475, शकूरपुर, सरस्वती विहार, दिल्ली-110034

कि,आप में 1 ने प्रधान ऋणधारक के रूप में बैंक के पक्ष में आवश्यक प्रतिभूति अनुबंधों/ ऋण दस्तावेजों को निष्पादित करने के बाद बैंक की नई दिल्ली/ करोल बाग शाखा से 2.11.2017 को रु. 700000/- (रु. सात लाख मात्र) की कार लोन की सुविधा प्राप्त की है। बैंक से प्राप्त उपरोक्त साख सुविधा की प्रतिभूति के लिए आप ने अधोलिखित वाहनों के संदर्भ में हाइपोथेकेशन द्वारा बैंक के पक्ष में प्रतिभूति हित का निर्माण किया है:-

हाइपोथेकेटेड चल संपत्तियों का विवरण

ब्रैण्ड न्यू होण्डा सिटी कार 1.5V MT (1-VTEC) कार, पंजीकरण सं. DLiOCJ9834, चैसिस नं. MAKGM651KHN309090 , इंजिन नं. L15Z14414659, पंजीकर्ता प्राधिकरण रजौरी गार्डन, दिल्ली में 9.11.2017 को पंजीकृत

उपरोक्त हाइपोथेकेटेड/ गिरवी संपत्तियां यहां के बाद "प्रतिभूत परिसंपत्तियों" के रूप में वर्णित हैं। फेडरल बैंक लि. के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरी एतद् द्वारा आपको सूचित करते हैं कि बैंक के नई दिल्ली/ करोल बाग शाखा में आपकी कार लोन खाता 13827400006194 के अंतर्गत 15.11.2021 को रु. 2,94,937/- (रुपए दो लाख चौड़ानवे हजार नौ सौ सैंतीस मात्र) की राशि आप पर संयुक्त तथा पृथक रूप से बकाया है। पुनर्भुगतान में आपकी चूक को देखते हुए भा.रि.बैं. के दिशा निर्देशों के अनुसार आपकी खाता को 1.9.2021 को गैर-प्रचालन परिसंपत्ति के रूप में वर्गीकृत कर दिया गया है।

एतद्द्वारा आपको निर्देश दिया जाता है कि इस सूचना की तिथि से 60 दिनों के भीतर 2.11.2021 से भुगतान की तिथि तक मासिक रेस्ट्स के साथ 8.10% की दर पर आगे के ब्याज तथा 2% प्रति वर्ष की दर से दंड ब्याज तथा लागतों के साथ कार लोन खाता 13827400006194 उक्त राशि का भुगतान करें, अन्यथा, बैंक द्वारा अधिनियम की धारा 13 के अंतर्गत आप तथा ऊपर वर्णित प्रतिभूत परिसंपत्तियों के विरुद्ध पट्टा, एसाइन्मेंट अथवा बिक्री द्वारा उसके अंतरण अथवा आपको आगे कोई सूचना दिए बिना बकाए की वसूली के लिए प्रतिभूत परिसंपत्तियों के प्रबंधन के अधिग्रहण के अधिकार सहित उसका अधिग्रहण करने जैसी सभी अधिकारों का प्रयोग किया जाएगा।

सूचित किया जाता है कि बैंक की लिखित अनुमति के बिना आप नीचे वर्णित प्रतिभूत परिसम्पत्तियों की बिक्री, पट्टा अथवा अन्य रूप से अंतरण नहीं कर सकते हैं। अपनी देयता को निष्पादित नहीं करने तथा बैंक द्वारा उपचारात्मक कारवाई शुरू किए जाने की स्थिति में आप उसके आगे भी उस सिलसिले में वहन किए गए सभी लागत, चार्जेज तथा खर्चे का बैंक को भुगतान करने के लिए उत्तरदायी होंगे। यदि प्रतिभूत परिसम्पत्तियों की बिक्री राशि से संपूर्ण देयता पूरी नहीं होती है तो आगे बिना किसी सूचना बैंक शेष राशि की वसूली के लिए व्यक्तिगत रूप से आपके विरुद्ध कारवाई करेगा। आपका ध्यान प्रतिभूति परिसम्पत्तियों (प्रतिभूत सम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 (8) के प्रावधानों के प्रति आकृष्ट किया जाता है। यह सूचना बकाए की वसूली के लिए बैंक को उपलब्ध अन्य अधिकारों तथा उपचारों के प्रति पूर्वाग्रह-रहित है।

यह सूचना 15 नवम्बर, 2021 को जारी की गई थी तथा वह आपको सर्व की गई किन्तु ऐसा प्रतीत होता है कि आपने उसे प्राप्त नहीं किया जिस कारण से सरफेसी अधिनियम के अनुसार यह प्रकाशन आवश्यक हो गया है।

आज दिनांक 06 जनवरी, 2022 — कृते फेडरल बैंक लिमिटेड, उप उपाध्यक्ष (सरफेसी अधिनियम के अंतर्गत प्राधिकृत अधिकारी)

फेडरल बैंक
आपका सम्पूर्ण बैंकिंग भागीदार

एलसीआरडी डिविजन/नई दिल्ली फेडरल टॉवर्स, ऊपरी भूतल, 2/2 वेस्ट पटेल नगर, नई दिल्ली-110008 फोन नं. 011-40733980, 40733978 ई-मेल: ndllcrd@federalbank.co.in

सरफेसी अधिनियम, 2002 की धारा 13(2) (यहां के बाद अधिनियम के रूप में संदर्भित) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के अंतर्गत सूचना.

1. श्रीमती रानी अरोड़ा, पत्नी तथा स्व. श्री सुखदेश कुमार अरोड़ा के कानूनी उत्तराधिकारी निवासी: 7/9, पुराना राजिन्दर नगर, दिल्ली-110060
2. श्री अनुज अरोड़ा, पुत्र तथा स्व. श्री सुखदेश कुमार अरोड़ा के कानूनी उत्तराधिकारी निवासी: 7/9, पुराना राजिन्दर नगर, दिल्ली-110060
3. श्री वैभव घई, पुत्र श्री बृज मोहन घई, निवासी: ईजी-1, इन्दर पुरी, दिल्ली-110012
4. श्रीमती स्वेता घई, पत्नी श्री वैभव घई तथा स्व. श्री सुखदेव कुमार अरोड़ा के कानूनी उत्तराधिकारी, निवासी: ईजी-1, इन्दरपुरी, दिल्ली-110012
5. श्री अखिल चढ़ा, पुत्र श्री रमेश चढ़ा निवासी: फ्लैट नं. 89, पुष्पांजलि अपार्टमेन्ट्स, प्लॉट नं. 10, सेक्टर-4, द्वारका, दिल्ली-110078
6. श्रीमती गीतू चढ़ा, पत्नी श्री साहिल चढ़ा तथा स्व. श्री सुखदेश कुमार अरोड़ा के कानूनी उत्तराधिकारी, निवासी: फ्लैट नं. 89, पुष्पांजलि अपार्टमेन्ट्स प्लॉट नं. 10, सेक्टर-4, द्वारका, दिल्ली-110078

स्व.श्री सुखदेश कुमार अरोड़ा ने प्रधान ऋणधारक के रूप में तथा आप में 1 से 6 ने गारंटर/सह-देनदार/सह-ऋणधारक के रूप में बैंक के पक्ष में आवश्यक प्रतिभूति अनुबंधों/ऋण दस्तावेजों को निष्पादित करने के बाद बैंक की नई दिल्ली/करोल बाग शाखा से 29.10.2018 को रु. 40,00,000/- (रु. चालिस लाख मात्र)की साख सुविधा अर्थात् सम्पत्ति पावर लेन प्राप्त की है। बैंक से प्राप्त उपरोक्त साख सुविधा की प्रतिभूति के लिये स्व. श्री सुखदेश कुमार अरोड़ा में 29.10.2018 को अधोलिखित सम्पत्ति के संदर्भ में गिरवी द्वारा बैंक के पक्ष में प्रतिभूति हित का निर्माण किया है।

गिरवी अचल सम्पत्ति का विवरण

उस पर सभी सुधारों के साथ प्लॉट नं. 9, ब्लॉक 7, 1ला तल, पुराना रजिन्दर नगर, दिल्ली-110060, माप 792 वर्ग फीट में आवासीय सम्पत्ति का सभी भाग तथा हिस्सा, चौहद्दी: उत्तर: गली, दक्षिण: गली, पूर्व: रोड, पश्चिम: अन्य सम्पत्ति

जैसा कि आप सभी ने सूचित किया है कि श्री सुखदेश अरोड़ा का निधन हो गया तथा उपरोक्त सं. 1,2,4,6 स्व. श्री सुखदेश कुमार अरोड़ा के कानूनी उत्तराधिकारी हैं अतः आप सभी कानूनी उत्तराधिकारी तथा सह-ऋणधारक के रूप में ऋण का पुनर्भुगतान करने के लिये उत्तरदायी हैं।

उपरोक्त हाइपोथेकेटेड/ गिरवी संपत्तियां यहां के बाद "प्रतिभूत परिसंपत्तियों" के रूप में वर्णित हैं। फेडरल बैंक लि. के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरी एतद् द्वारा आपको सूचित करते हैं कि बैंक के एनडीएल/करोल बाग शाखा में सम्पत्ति पावर लोन 13827600006457 के अंतर्गत 02.12.2021 को रु. 35,89,868/- (रुपए पैंतीस लाख नवासी हजार आठ सौ अड़सठ मात्र) की राशि आप पर संयुक्त तथा पृथक रूप से बकाया है। पुनर्भुगतान में आपकी चूक को देखते हुए भा.रि.बैं. के दिशा निर्देशों के अनुसार आपकी खाता/ओं 05.07.2021 को गैर-प्रचालन परिसंपत्ति के रूप में वर्गीकृत कर दिया गया है।

एतद्द्वारा आपको निर्देश दिया जाता है कि इस सूचना की तिथि से 60 दिनों के भीतर 05.11.2021 से भुगतान की तिथि तक मासिक रेस्ट्स के साथ 9% की दर पर आगे के ब्याज तथा 2% प्रति वर्ष की दर से दंड ब्याज तथा लागतों के साथ सम्पत्ति पावर लोन खाता 13827600006457 में उक्त राशि का भुगतान करें, अन्यथा, बैंक द्वारा अधिनियम की धारा 13 के अंतर्गत आप तथा ऊपर वर्णित प्रतिभूत परिसंपत्तियों के विरुद्ध पट्टा, एसाइन्मेंट अथवा बिक्री द्वारा उसके अंतरण अथवा आपको आगे कोई सूचना दिए बिना बकाए की वसूली के लिए प्रतिभूत परिसंपत्तियों के प्रबंधन के अधिग्रहण के अधिकार सहित उसका अधिग्रहण करने जैसी सभी अधिकारों का प्रयोग किया जाएगा।

सूचित किया जाता है कि बैंक की लिखित अनुमति के बिना आप नीचे वर्णित प्रतिभूत परिसम्पत्तियों की बिक्री, पट्टा अथवा अन्य रूप से अंतरण नहीं कर सकते हैं। अपनी देयता को निष्पादित नहीं करने तथा बैंक द्वारा उपचारात्मक कारवाई शुरू किए जाने की स्थिति में आप उसके आगे भी उस सिलसिले में वहन किए गए सभी लागत, चार्जेज तथा खर्चे का बैंक को भुगतान करने के लिए उत्तरदायी होंगे। यदि प्रतिभूत परिसम्पत्तियों की बिक्री राशि से संपूर्ण देयता पूरी नहीं होती है तो आगे बिना किसी सूचना बैंक शेष राशि की वसूली के लिए व्यक्तिगत रूप से आपके विरुद्ध कारवाई करेगा। आपका ध्यान प्रतिभूति परिसम्पत्तियों (प्रतिभूत सम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 (8) के प्रावधानों के प्रति आकृष्ट किया जाता है। यह सूचना बकाए की वसूली के लिए बैंक को उपलब